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O.A. No.500/2011

ORDER DATED 8th OF AUGUST, 2011

S. Sethi.....Applicant
Vrs.
Union of India & Others.....Respondents
Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

Heard Sri P.K. Padhi, Ld. Counsel for the applicant and Sri S. Mishra, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“(i) To direct the Respondents to release the terminal benefits of GDS service & Death benefits of Postman service with 12% interest from the date of it's due.”

3. It is the contention of the applicant that According to the Ld. Counsel, although the applicant is entitled to the financial benefits, i.e., differential arrear salary, leave salary, DCRG, Commuted value of Pension and Pension under new Pension Scheme & GPF etc., after the death of her husband on 14.03.2009 while working as ~~Postman~~ in Hindol Sub Post Office but the same having not been extended, she has submitted a representation vide Anneure-A/5 dated 18.05.2011 to Respondent No.3. Since the applicant could receive no response, she has moved this Tribunal in the present O.A. with the prayers as referred to above.

4. During the course of hearing on admission Ld. Counsel for the applicant submitted that in the fitness of things a direction may be issued to Respondent No.3 to whom the representation dated 18.05.2011 vide Anneure-A/5 has been forwarded to consider and

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dispose of the same. Ld. Counsel for the Respondents has no objection to this.

5. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is directed to consider and dispose of the pending representation vide Annexure-A/5 and pass a speaking & reasoned order within a period of 45 days from the date of receipt of copy of this order under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copy of the O.A. to Respondent No.3 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.



MEMBER ADMN.

K.B